

Government of Jammu and Kashmir
Department of Law Justice and Parliamentary Affairs
Civil secretariat

Notification
Jammu, 1st Feb, 2011.

SRO. 38 :-In exercise of the powers conferred by Sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Shri Anuj Kapoor, Advocate as Special Public Prosecutor, in case titled State Vs Mohammad Javid and others involving offence under section 302,147,148 and 149 RPC and 4/25 Arms Act FIR No.44/2010, Police Station Mendhar which is subjudice in the Court of Learned Sessions Judge, Poonch.

By order of the Government of Jammu and Kashmir.


Sd/
(G.H.Tantray) IAS.
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No. LD (ACQ) 2010/574-Poonch.

Dated: - 01 -02-2011

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Registrar General. High Court of J&K, at Jammu.
3. Principal District & Sessions Judge, Poonch.
4. Senior Superintendent of Police, Poonch.
5. Shri Anuj Kapoor, Advocate, Poonch. An amount of Rs.1000/- (Rupees One thousand only) shall be paid as taken amount.
6. Public Prosecutor, Poonch.
7. General Manager, Government Press Jammu for publication in an extraordinary issue of the Government Gazette.
8. SRO section, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
9. Concerned file.


(Sajad Amin Shah),
Assistant Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs.

